

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51848 of 2018

(Arising out of Order-in-Appeal No. 77(RK)ST/JPR/2017-18 dated 13.03.2018 passed by the Commissioner (Appeals) & ADG, DGGSTI (Jaipur Zonal Unit), C-62, Sarojini Marg, C-Scheme, Jaipur (Raj.))

Orchid Propcon LLP

Premises of M/s R.K. Marbles Pvt. Ltd.
Makrana Road Industrial Area,
Madanganj, Kishangarh (Raj.)

..... Appellant

VERSUS

**Commissioner CGST and Central Excise,
Jaipur**

.....Respondent

APPEARANCE:

Ms. Kainaat, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50951/2023

DATE OF HEARING: 18 July, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)